

interview reported to have been given by him to newsmen at Bhopal on the 2nd January, 1970 during which he mentioned the development of an anti-child birth pill by a woman Ayurvedic Practitioner from herb available in Bastar District of Madhya Pradesh which he reportedly considered better than other types being used at present and if so, the details thereof ?

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING; AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI S. CHANDRASEKHAR) :** No recipe or sample of herbs available in Bastar district of Madhya Pradesh has so far been received in this Ministry for testing. It is not therefore, possible to give details thereof.

#### Royalty on Coal

**1173. SHRI JYOTIRMOY BASU :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) the arrears due to West Bengal from the State Collieries on account of royalty till date;

(b) what steps, if any, have been taken by Government to see that the colliery owners clear up the accumulated amount of royalty payable by them;

(c) whether West Bengal Government had recently suggested to Government that Colliery owners should pay 50 paise per tonne of coal in addition to the royalty rate to be fixed according to tonnage; and

(d) if so, the action, if any, taken on the said suggestion ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI JAGANATH RAO) :** (a) and (b). The Government of West Bengal have indicated that about Rs. 10,30 crores were due to them on account of royalty upto the 1st January '70, in respect of subsisting leases without taking into consideration the Supreme Court Judgement of 1967, against which they had recovered upto the end of October '69 about Rs. 10,26 crores. The

State Government are either persuading the collieries to pay up the arrear royalty amicably or are starting certificate cases according to the Bengal Public Demand Recovery Act.

(c) and (d). The Question of liquidation of arrear royalty dues from the Collieries on the basis of the Supreme Court decision is proposed to be discussed with the representatives of the State Government and the Coal Industry.

#### Czechoslovakia's offer of Machinery and Equipment for Fertilizers and Oil Refineries

**1174. SHRI JYOTIRMOY BASU :** Will the Minister of PETROLEUM AND CHEMICALS AND MINES AND METALS be pleased to state :

(a) whether it is a fact that Czechoslovakia has offered to meet India's requirement of machinery and equipment in the field of fertiliser and oil refineries;

(b) if so, the main contents of this offer;

(c) the reaction of Government thereto; and

(d) when Government are expected to take a final decision ?

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) :** (a) Czechoslovakia have offered some items of machinery and equipment.

(b) to (d). The offer at present is in a preliminary stage of details and discussion, and will be considered in further depth.

#### Shifting of policy Decisions from Local Bank Heads

**1175. SHRI A. SREEDHARAN :** Will the Minister of FINANCE be pleased to state :

(a) whether her attention has been drawn to the reported address by the Governor of Tamilnadu that the Back nation-